

## Office Order

Pursuant to the Hon'ble Bombay High Court notice dt. 02.04.2020 the following sitting arrangement have been made **IN ADDITION TO THE EXISTING ASSIGNMENT MADE VIDE OFFICE ORDER DT. 31.03.2020. THE EXISTING ASSINGMENT WILL CONTINUE.**

The additional assignment is made of hearing of urgent matters if any per extant assignment will be taken through Video Conferencing between 12.00 and 2.00 p.m. on the court working days. Assignment is as follows:

Name of Hon'ble Judges	Period	Name of Hon'ble Judges	Period
HHJ Shri. A. Z. Khan	07.04.2020	HHJ Shri. A. Z. Khan	13.04.2020
HHJ Smt. H.C. Shende	08.04.2020	HHJ Smt. A. D. Deo	15.04.2020
HHJ Shri. A. Z. Khan	09.04.2020	-----	-----

It is further notified that except exceptional circumstance, no change in the charge shall be made.

### ALL THE ADVOCATED & LITIGANTS TO TAKE NOTE THAT

The additional assignment is meant to afford an opportunity to those who wish to present (1) very urgent applications both Civil & Criminal (2) seek to do so ~~BY~~ BY VIDEO CONFERENCING.

The aforesaid facility is available only for new cases that are filed during the aforesaid period. Existing cases i.e. those already filed and which require scanning of existing paper records cannot currently be taken up under this facility.

Hon'ble Bombay High Court notice alongwith procedure for hearing through VIDEO CONERENCING is annexed herewith.

Filing matters must be moved through the concerned officers only, between 11:30 A.M. To 1:30 P.M.

Dated this 06<sup>th</sup> Day of April, 2020.



(S. S. Sawant)  
2nd Addl. Principal Judge  
City Civil & Sessions Court,  
Borivali Div. Dindoshi,

Encl.: 1) Hon'ble Bombay High Court notice dt. 02.04.2020  
2) This Office notice dt. 05.04.2020

# NOTICE

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that from Tuesday 7th April 2020, hearing of urgent matters if any per extant assignment will be taken through Video Conferencing between 12:00 to 2:00 p.m. on the court working days. Advocates and parties in person may mention urgent matters through the unit installed in **Court Room No. 15, 2<sup>nd</sup> floor, at Dindoshi Court**, as per the protocol annexed to this Notice.

Dated this 5<sup>th</sup> day of April 2020.



2<sup>nd</sup> Additional Principal Judge,  
City Civil & Sessions Court, Dindoshi,

## PROCEDURE FOR HEARING THROUGH VIDEO CONFERENCING

1. The Judicial Officers concerned will take up mentioning/hearing of extremely urgent matters through Video Conferencing between 12 p.m. to 2.00 p.m. on the notified Court working days.
2. The Advocate shall email the application for an urgent hearing to **dindoshicourt@gmail.com & ctcivilcourtdinsc@indianjudiciary.gov.in**
3. The Advocates shall mention their Bar Council enrollment/registration number in the application and shall also attach a soft copy of their Photo ID.
4. In case of pending matters Advocate or party in person should mention the court number, case number, Act and section on their proceedings and the nature of extreme urgency, not exceeding more than 400 words, all fresh matters should mention the same details as mentioned above excluding the court no, and case number.
5. If the Judge allows the application, the Registry shall communicate the date and time slot for hearing through Video Conferencing to the Advocates concerned. On the date and at the time specified the Advocates may make their application in such urgent matters only through the VC unit installed in the designated room in the Court premises.
6. Upon the registry specifying the date and time, the applicant's Advocate shall give notice of the listing and serve a soft copy of the application on the Respondent/s.

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